

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

**Service Tax Miscellaneous Application No: 86192 of 2018
In
Service Tax Appeal No: 86115 of 2014**

[Arising out of Order-in-No: PUN-EXCUS-002-APP-141-142-13-14 dated 20th December 2013 passed by the Commissioner of Central Excise (Appeals), Pune – II.]

Commissioner of Central Excise, Kolhapur
Vasant Plaza, Commercial Complex, 4th & 5th Floor,
CS No. 1079/2, K.H., Rajaram Road, Bagal Chowk
Kolhapur

***...Applicant
Appellant***

versus

Kolhapur Sahakari Majoor Vahatuk Hamal
Sanstha Maryadit
619 E Ward, Vyapar Bhavan, B-1, 2nd Floor
Shahupuri, 1st Lane, Kolhapur

...Respondent

APPEARANCE:

Present for the appellant: Shri Onil Shivadikar, Asstt. Commissioner (AR)
Present for the Respondent: None

CORAM:

**HON'BLE DR. D. M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/86229 / 2019

DATE OF HEARING:	04/07/2019
DATE OF DECISION:	04/07/2019

PER: DR. D.M. MISRA

This application is filed by Revenue seeking withdrawal of
the appeal in view of the litigation policy circular of the

government issued *vide* F. No. 390/MISC/163/ 2010/ JC dated 17th December 2015 which has been further amended by F. No. 390/Misc./116/2017-JC dated 11th July 2018.

2. Consequently, the appeal is dismissed being withdrawn.
MA disposed off.

(Dictated and Pronounced in open court)

(Dr. D.M. Misra)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)